DEMAND No. 100—DEPARTMENT OF PARLIAMENTARY AFFAIRS

"That a sum not exceeding Rs. 4,00,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Department of Parliamentary Affairs'."

DEMAND No. 101—DEPARTMENT OF SOCIAL WELFARE

"That a sum not exceeding Rs. 10,52,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Department of Social Welfare'."

DEMAND No. 102—OTHER REVENUE EXPENDITURE OF THE DEPARTMENT OF SOCIAL WELFARE

"That a sum not exceeding Rs. 2,28,44,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Other Revenue Expenditure of the Department of Social Welfare'."

DEMAND No. 106—PLANNING COMMISSION

"That a sum not exceeding Rs. 1,16,25,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Planning Commission'."

DEMAND No. 107—LOK SABHA

"That a sum not exceeding Rs. 1,00,92,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Lok Sabha'."

DEMAND No. 108—RAJYA SABHA

"That a sum not exceeding Rs. 37,41.000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Rajya Sabha'."

DEMAND No. 109—SECRETARIAT OF THE VICE-PRESIDENT

"That a sum not exceeding Rs. 1,75,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Secretariat of the Vice-President'."

18.04 hrs.

APPROPRIATION (No. 2) BILL,* 1967

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1967-68.

Mr. Speaker: Motion moved:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1967-68."

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय नियम 72 के अन्दर मैंने आपको सूचना दी है। मैं इस पर बोलना चाहता हूं।

*Published in Gazette of India Extraordinary, Part II, Section 2 dated 22-7-67.

[श्री मधु लिमये]

इन्होंने जो एप्रोप्रिएशन बिल को पेश करने की अनुमति मागी है इसका मैं इसलिए विरोध कर रहा हू कि मैं कुछ बुनियादी बाते उठाना चाहता हू । इस बिल में कहा गया है :

"…. there may be paid and applied sums not exceeding . in the aggregate……to the sum of fourteen thousand, four hundred and three crores".

इतनी बडी रकम का विनियोग करने के लिए यह बिल पेश कर रहे हैं और अनुमति माग रहे हैं । मैं केवल दो बुनियादी बातों को लेना चाहता हू । आखिरकार यह रकम यह किस लिए चाहते हैं ? सरकार चलाने के लिए ही तो चाहते हैं । लेकिन मै बुनियादी सवाल इस वक्त यह उठा रहा हू कि क्या वास्तव मे यह सरकार अस्तित्व मे है ? जिस तरह अध्यक्ष महोदय मस्तिष्क के बिना शरीर होता है उसी तरह से यह सरकार नेताविहीन बन गई है ..

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh): No, no.

Mr. Speaker: It is not general discussion now. You have written to me that you wanted to raise some points under rule so-and-so If you go into general discusion, it will lead us nowhere.

श्री मधु लिमये मै केवल बुनियादी बाते ही आपके सामने रखूगा । ज्यादा समय मैं नही लूगा । नियमो के अन्दर मुझे पूरा अधिकार है कि मै बुनियादी सवालो को उठा सकू । संसदीय प्रणाली मे नेता का काम होता है कि अन्तर्विभागीय और शासकीय जो कार्य हैं उनकी देख रेख करे उनमें समन्वय प्रस्थापित करे और साथ साथ उनका एक सूत्रीकरण कर…

Mr. Speaker: Which Rule?

Shri Madhu Limaye: Rule 72.

Mr. Speaker: That is right.

श्री मधु लिमये : कंसिडरेशन स्टेज पर मैं बाद में बोलूगा । इस वक्त मैं मुद्दे रख रहा हू वह जवाब दे । उसके बाद आपको जो करना है आप करे । ससदीय प्रणाली मे नेता का क्या काम होता है ? एक अर्से से मै देख रहा हूं कि सदन मे सदन के नेता और प्रधान मन्त्री उपस्थित नही रहते हैं । अन्तर्विभागीय जो सवाल आते हैं उनका जवाब नही मिलता है…

Shri R. D. Bhandare (Bombay Central): On a point of order, Sir.

Rule 72 speaks of the introduction of a Bill. Then, if it is opposed, there are the grounds stated in the Rule for opposing its introduction. The proviso says:

"Provided that where a motion is opposed on the ground that the Bill initiates legislation outside the legislative competence of the House "

This speaks of the constitutional provision. Our Constitution being federal, there is the division of powers, the division of subjects. Now, if we are to introduce a measure touching and dealing with a subject which is beyond the competence of the Central Government or the federal Government or this Legislature, then this Rule 72 steps in. So long as it is not beyond the competence of this Legislature to deal with the financial matters

Mr. Speaker: Before the proviso, there is the proper Rule 72

It says:

" a brief explanatory statement from the member who moves and from the member who opposes the motion, may, without further debate, put the question:"

There is going to be no debate.

Shri Morarji Desai: Let me read the whole thing.

श्री मधु लिमये : क्या यह भी प्वाइंट आफ आर्डर पर खडे हुए हैं ?

Shri Morarji Desai: There is no question of point of order. Rule 72 says:

"If a motion for leave to introduce a Bill is opposed, the Speaker, after permitting, if he thinks fit, a brief explanatory statement from the member who moves and from the member who opposes the motion, may, without further debate, put the question:

Provided that where a motion is opposed on the ground that the Bill initiates legislation outside the legislative competence of the House, the Speaker may permit a full discussion thereon."

Mr. Speaker: There is no question of a discussion. *I* have been repeatedly saying, there should be no speech, no discussion It is only Rule 72 proper, not the proviso, which says:

" after permitting, if he thinks fit, a brief explanatory statement from the member who moves and from the member who opposes the motion, may, without furthtr debate, put the quesion:" No further debate

श्री मधु लिमये · ससदीय प्रणाली में नेता का काम होता है अन्तर्विभागीय और शासकीय

Dr. Ram Subhag Singh: How can he make a speech now?

श्री मधु लिमये आप जवाब दीजिये आपको जवाब देने का अधिकार है ।

मैं यह अर्ज कर रहा था कि एक सूत्रीकरण करना, समन्वय स्थापित करना, देख रेख करना यह इनका काम है । हम देख रहे है कि प्रधान मन्त्री बराबर गैर हाजिर रहती हे । अन्तर्विभागीय सवाल जब आते है तो उनका जवाब सन्तोषजनक नही मिलता है ।

अध्यक्ष महोदय, समारोहों मे या उत्सवो में हिस्सा लेने का जो काम है, जो असल मे राष्ट्रपति का काम है, उन कामो के लिए तो इनको काफी समय मिलता है लेकिन ससदीय प्रणाली मे उनके जो कर्त्तव्य हैं, उनको निभाने के लिए नही मिलता है । एक आक्षेप मेरा यह हो गया ।

दूसरा आक्षेप यह है कि मध्य प्रदेश मे . . (इटरप्शंस) मैं बिल्कुल सविधान की धाराओ के अनुसार बोलूगा । कैसे आता है यही बता रहा हू । सहिष्णुता दिखाइये मेरे प्रति । यह तो मुझे पता है कि आप तीन सौ के करीब हैं और मैं यहा अकेला पड़ा हू । मै बिल्कुल मुद्दे पर ही बोलूगा । मैं एक भी फालतू बात नही कहूगा । (व्यवधान) माननीय सदस्य इतनी असहिष्णुता क्यो दिखा रहे है ? दलीलो का जवाब दलीलो से दिया जाना चाहिए । (व्यवधान) आखिर यह लोक सभा काहे के लिए है ? लोक सभा विवाद के लिए हाेता है न ? (व्यवधान) मै बिल्कुल प्रणाली के अनुसार चल रहा हू, लेकिन मध्य प्रदेश का नाम लेते ही उधर के माननीय सदस्य गुस्से हो गए है, हल्ला करने लग गए है, जैसे वह भारत का भाग ही नही है । क्या मध्य प्रदेश का नाम लेना पाप है ? (व्यवधान)

Shri Morarji Desai: Here it is said:

" after permitting, if he thinks fit, a brief explanatory statement . "

Now, this is not a brief explanatory statement. This is now going into the debate

श्री मधु लिमये यह ब्रीफ एक्सप्लेनेटरी स्टेटमेंट नही तो और क्या है ? मैं कोई बहस नही कर रहा हू । आधे से ज्यादा समय तो उधर के माननीय सदस्यों ने ले लिया है ।

Mr Speaker: It is clearly stated here:

> after permitting, if he thinks fit, a brief explanatory statement from the member who moves and from the member who opposes the motion, may, without further deate, put the question "

This is very clear

श्री मधु लिमये मैं तो दूसरे मुद्दे को उठा कर खत्म ही कर रहा था। मैं कोई डीबेट या बहस नहीं कर रहा हूं। मैं भाषण भी नहीं दे रहा हूं। मध्य प्रदेश का नाम लेते ही इन लोगों को गुस्सा आ गया।

Shri Bal Raj Madhok (South Delhi) Here is an Appropriation Bill The Government is coming before the House for taking permission to spend the sums In a democratic system, the House before giving the permission, has the right to draw the attention of the Government to certain very relevant matters I think what he is saying is not irrelevant *(Interruptions)*

श्री मधु लिमये मैं भी कुछ संविधान और नियम जानता हूं। मैं उन्हीं के अनुसार चल रहा हूं।

श्री हुकम चन्द कछवाय (उज्जैन) मध्य प्रदेश के कुछ मंत्री अब मुख्य मन्त्री बन गए हैं क्या इन लिए इन लोगों को चिन्ता हो रही है ?

Mr Speaker He may confine himself only to the point

The Minister of State in the Departments of Parliamentary Affairs and Communications) (Shri I. K. Gujral) · I rise on a point of order Under rule 362 of the Rules of Procedure, I move

> "That the question, be now put"

Shri Sezhiyan (Kumbakonam): That is only for regular discussions and cannot be moved now

श्री मधु लिमये यह डिस्कशन है ही नहीं। मैं केवल बयान कर रहा हूं।

Shri S M. Banerjee (Kanpur) I rise on a point of order

Mr. Speaker: He is well within his rights to move that motion Here the rule is

> 'At any time, after a motion has been made any member may move 'That the question be now put' '

Anyway will Mr Limaye complete it?

श्री मधु लिमये यहां पर जो हल्ला हुआ है उसमें समय गया है। मैंने ज्यादा समय नहीं लिया है।

Shri S M Banerjee: On a point of order

Mr. Speaker · Under what rule?

Shri S. M Banerjee · Under rule 72 Under rule 72, you have permitted Mr Limaye to say something on this May I invite your kind attention to a previous ruling or direction given in this House?

Mr Speaker Mr Limaye has been permitted under that rule He wrote to me in advance The Speaker is bound to permit him

Now I will request Mr Madhu Limaye to confine himself to the rule and put the question

श्री मधु लिमये संक्षिप्त और रेलिवेंट मैं इन दोनों बन्धनों को मानता हूं।

Shri I. K. Gujral · My submission is this You were well within your rights Sir, and you have permitted him to speak, ...

Mr. Speaker: Not to speak, but to put a question.

Shri I. K. Gujral: I am well within my right to submit to you that under rule 362, I can move for the closure of the discussion. I move:

"That the question be now put".

श्री मधु लिमये क्या इसका कोई मतलब है ? क्या यह कोई बहस है ?

Mr. Speaker: He may put his question now.

श्री मधु लिमये : मै मध्य प्रदेश के बारे मे यह अर्ज कर रहा था कि परसो गृह मंत्री जी ने यहा दो बातें कही . (व्यवधान)

Mr. Speaker: That will be taken up separately.

श्री मधु लिमये मै संविधान की बुनियादी बात उठा रहा हू । अगर संविधान की बुनियाद खत्म हो जायेगी तो यह बिल कैसे आयेगा ? मैं बुनियाद में जा रहा हू । सरकार इसका जवाब दे ।

Shri Bal Raj Madhok: He is so touchy about it.

Mr. Speaker: That will be taken up separately.

श्री मधु लिमये . यह पैसा हम लोग कैसे दे सकते हैं ?

The Minister of Law (Shri Govinda Menon): This is an abuse of the rule You should not permit him.

श्री मधु लिमये : बिल्कुल नही । सरकार मेरी बातों का जवाब दे ।

गृह मंत्री ने उस दिन दो बाते कही : एक तो उन्होंने यह कहा कि केन्द्र ने इसके बारे में कोई सलाह-मशावेरा नही किया और दूसरी बात उन्होंने यह कही कि राज्यपाल ने चीफ

मिनिस्टर की सलाह पर काम किया। (व्यवधान) मै खत्म कर रहा हू। (व्यवधान) हम लोग यहा पर अल्पमत में है क्या इसलिए ऐसा किया जा रहा है ? (व्यवधान)

Shri I. K. Gujral: On a point of order. .

Shri R. D. Bhandare: On a point of order . . . (*Interruptions*).

Shri Bal Raj Madhok: We protest against this kind of intolerance. This kind of intolerance is not fair.

श्री मधु लिमये . दलील का जवाब दलील से दिया जाना चाहिए ।

Mr. Speaker: Even if it is a point of order, it can be raised only one by one. There is no point in a dozen Members getting up on points of order simultaneously

Shri I. K. Gujral: Shri Madhu Limaye has given you a notice under rule 218 (5) in which he has mentioned the points that he wants to raise.

श्री मधु लिमये . यह उनको कैसे मालूम हुआ ?

Shri I. K. Gujral: We have received a copy. We would like to know whether he is using his right to speak under this notice or. .

श्री मधु लिमये मै 218(5) के मातहत नही, बल्कि नियम 72 के मातहत बाल रहा हू । (व्यवधान) अध्यक्ष महोदय, मै आज सवेरे 5 बजे उठ कर मेहनत करके बोल रहा हू । मै सारे नियमो को देख कर बोल रहा हू । (व्यवधान) अगर ये लाग इस तरह बाधा उत्पन्न करेंगे, तो मै इसको बर्दाश्त नही करूगा । (व्यवधान) मै आपका संरक्षण चाहता हू । मै अल्पमत मे हू, केवल इसलिए यह सुब मुझको नही रोक सकता है । (व्यवधान) मे

[श्री मधु लिमये]

दो मिनट में खत्म कर रहा हूं । (व्यवधान) मै इस तरह दबने वाला नही हू । इसका क्या मतलब है ? आप इस सदन को नियमित और नियन्त्रित कीजिये ।

Mr. Speaker: It is not a question of numbers. The hon. Member must confine himself to the rules.

Shri R. D. Bhandare: On a point of order . . . (*Interruptions*).

Shri P. K. Deo (Kalahandi): When you are hearing one point of order, how many other points of order can there be?

श्री मधु लिमये अध्यक्ष महादय, मेरे पैरों में तकलीफ है । मुझे दस दफा बैठना और खड़ा होना पड़ता है । (व्यवधान) इन लोगो ने—कांग्रेसियो ने हाँ मुझ पर हमला किया था न ?

Mr. Speaker: All Members may kindly sit down What is the point of order that Shri R D. Bhandare wants to raise? It is no use raising the same point of order over and over again

Shri Morarji Desai: May I made one request? Shri Madhu Limaye may speak sitting so that his legs may not pain.

श्री मधु लिमये . मुझे इस रियायत की जरूरत नही है । मै इस तकलीफ का बर्दाश्त कर लूगा । लेकिन इनका क्या मतलब है कि ये लोग बार-बार बाधा उत्पन्न कर रहे है ?

Shri R. D. Bhandare: The introduction of an Appropriation Bill is governed by rule 218

Mr. Speaker: I have allowed him under rule 72

Shri R. D Bhandare: I beg your pardon. Allowing a Member to speak....

Mr. Speaker: He is not speaking Why should the hon. Member make a mistake in that regard?

Shri R. D. Bhandare: Allowing a Member to raise a question is not tantamount to the suppression or abrogation of the rule. Let me submit with great respect that allowing a Member to raise a question or giving consent for that purpose cannot abrogate the rules; there is no rule which says that the Speaker will allow a Member to raise a question. Let me have the rule.

Shri Sezhiyan: Rule 72 is there.

Shri R. D. Bhandare: Rule 72 determines the procedure in regard to other Bills. Appropriation Bills are dealt with under rule 218

Mr. Speaker: If Shri Madhu Limaye had been allowed two or three minutes, the whole thing would have been over by now.

Shri R. D. Bhandare: On a point of order, there cannot be any time-limit.

Shri Morarji Desai: There is no point of order in this.

Mr. Speaker. May I request that two minutes may be allowed to Shri Madhu Limaye now After all, let us hear him for two minutes and see if he is within the rule, and if he is not within the rule, let hon. Members allow the Chair to intervene. If the hon Member speaks anything irrelevant, let them give the duty to the Chair to stop him, and let not all hon. Members take over that duty on themselves Thereby the whole thing will be over in two minutes. I know that Shri R D. Bhandare is a great and senior lawyer and he can raise points of order. But let us allow two minutes to Shri Madhu Limaye and then the whole thing will be over. I am not worried about the time that may be taken really but then it would mean delaying it further. May I appeal to Shri Madhu Limaye to be very brief so that I may put the question? On the last day of the budget Demands, let us do the thing in a very a mistake in that regard?

श्री मधु लिमये : अध्यक्ष महोदय, मैंने तो आप के कहे बिना खुद ही यह कहा है कि मैं दो मिनट में खत्म करता हूं ।

गृह मंत्री जी ने परसों कहा कि मध्य प्रदेश में जो कुछ हुआ, वह मुख्य मंत्री की सलाह से हुआ और केन्द्र के द्वारा इसके बारे में कोई बातचीत नहीं हुई । गवर्नर साहब का जो बयान आज अखबारों में आया है, मैं उस में से दो वाक्य पढ़ता हूं :

"The State Governor, Mr. K. C. Reddy, told newsmen that the Assembly had not been prorogued indefinitely, nor has it been dissolved, as the Chief Minister had advised, he added. The Governor said that he had taken the decision on his own after hearing both the Chief Minister and the Leader of the Opposition".

अध्यक्ष महोदय, यह इण्डियन एक्सप्रेस से है अब दूसरा वाक्य "टाइम्स आफ इण्डिया" में इस प्रकार है—

"Asked whether he, (Mr. K. C. Reddy) had consulted the Centre before proroguing the House, he said that he had done so to the extent permitted under the Constitution."

इसलिये, अध्यक्ष महोदय, इस सदन को गलत जानकारी दे कर संविधान की जो हत्या हुई और इस वक्त सरकार जो नेता विहीन हो गई, इन दो आक्षेपों को लेकर इस अनुमति का मैं विरोध करता हूं ।

Mr. Sptaker: Shri Madhu Limaye had given notice. I sent it to the Home Minister. I was thinking of doing something about it. Now he has discussed it. Therefore, I think that is also finished.

Shri Morarji Desai: I have seen the rule. No debate is permitted. How am I to speak then? It will be a debate.

Mr. Speaker: If he wants to say anything, he may.

श्री मधु लिमये : वह एक दूसरी चीज है, अलग चीज है । आपको स्पष्टीकरण का अधिकार है स्पष्टीकरण आप दे सकते हैं ।

Shri Morarji Desai: An explanation can be given to a point which can bear examination. The objection raised by the hon. Member, I am afraid, is one which is quite outside the point and has not, in my view, much sense in it. To say that this Party is without a leader...

श्री मधु लिमये : ठीक है। इसमें गलत क्या है ।

Shri Morarji Desai: To say that this Government is without a leader is only to show that the hon. Member has not exercised his powers of thinking at all.

The second point he raised was that the Leader does not remain present. Is it expected that the Leader should be present in the House all the while?

श्री मधु लिमये : आल-दी-व्हाइल किसने कहा है ।

Shri Morarji Desai: She is present here whenever she is required to be. She is never absent on those occasions. Though she may not be present here all the white, he is all the while in Parliament House.

Whenever she is required to come here, she does come. Whenever it is necessary, she does come here. Therefore, it is all wrong to say these things. No Prime Minister can be expected to be present in the House all the while for the pleasure of the hon. Member.

Whenever she is required to be present, she is present. But the hon. Member wants that any Minister should be present here to reply whenever he wants. That is never possible

[Shri Morarji Desai]

within the procedures of Parliament. Therefore, we follow the procedures of Parliament. My hon. friend studies the procedure very hard. I know he puts in great labour. I would only beg of him to apply some discretion and not merely utilise all his knowledge for opposition. That is all I would beg of him to do.

श्री मधु लिमये : यह हमारा काम है। इसीलिये जनता ने भेजा है।

Shri Morarji Desai: The business of the hon. Member is not merely to oppose. He is sent here not merely to oppose; he is sent also to help Government. Helping Government means criticising it whenever necessary and supporting it whenever it is necessary in the interest of the people.

श्री रबी राय : कोई अच्छा काम हो तो।

श्री मधु लिमये : कभी अच्छा काम करते ही नही है।

Shri Morarji Desai: If my hon. friends does not have a sense of right and wrong, who am I to advise them?

As regards the other point he raised, the Home Minister has said definitely in the morning that he has had no consultation with the Governor in this matter.

Shri Madhu Limaye: Centre.

Shri Morarji Desai: When he says about the Centre, he referred to the Home Minister and said that the Home Minister has misled the House. The Home Minister did not talk to the Governor on that day or before that or for several days Therefore, that question does not arise at all.

श्री मधु लिमये : गवर्नर झूठ बोलता है, क्या ?

Shri Morarji Desai: I had a talk with the Governor. It is not for me to say anything about it. He has told me something. But I would not be called upon to say anything about it.

Therefore, I would only say that the points raised by the hon. Member have, in my view, no point in them.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1967-68".

The motion was adopted.

Shri Morarji Desai: I introduce* the Bill.

I also beg to move**

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1967-68, be taken into consideration."

Shri S. M. Banerjee: (Kanpur) We have already written to you. I shall speak on certain points which were not covered earlier.

Mr. Speaker: Whatever point you have mentioned in your letter, dearness allowance and LIC.

Shri S. M. Banerjee: I will not make a third point.

Mr. Speaker: I know you will make it one hour also, I will not allow it. Please be brief about it.

Shri S. M. Banerjee: You disarm me completely. I would not have

*Introduced with the recommendation of the President.

**Moved with the recommendation of the President.

spoken on this had the hon Finance Minister and Deputy Prime Minister given us some satisfactory reply, or even a reply on the report of the D A Commission It is most unfortunate that the demands pertaining to the Finance Ministry have been guillotined, otherwise I would have raised these questions there

I would request even at this stage, I would beg of him to kindly say something on the report of the D A Commission All the Central Government employees' organisations have written a letter to him for seeking an interview and getting his opinion before we can discuss it further I would therefore request him to kindly declare here and now what his opinions are, whether a final decision has been taken on the report and whether he is prepared to meet the representatives of the employees, because the Cabinet Secretary, unfortunately, has rejected the demands for discussing even JCM Because no decision has been takon, I personally feel that the wage freeze which is in his mind and the mind of the Cabinet may be implemented in respect of Government employees and then as an experiment introduced on the entire working class I oppose that We shall oppose that tooth and nail It may even result in an all-India strike if there is going to be a wage freeze

You have, in your wisdom, rejected the calling attention notice on the proposed strike of 40,000 LIC employees opposing automation The Labour Minister, replying to the debats on the demands for grants of his ministry, did say that this may not result in any retrenchment in the long run, that there is the statement of the Finance Minister that this will not result in any retrenchment or reversion or undue transfers Forty thousand LIC workers are going on strike on the 25th What is their demand? Their demand is very meagre They want discussion of this problem once again They say the discussion on automation should start de novo. But the LIC does not want to discuss automation, but they want to discuss the consequences of automation I would only request the Finance Minister I know he is tired, I am tired,

Shri Morarji Desai I am not tired

Shri S. M. Banerjee. He may not be tired, but I am tired He has taken real ghee sometimes I was born a child of adversity So, I would request you to kindly see that he replies to it

श्री मधु लिमये भ्रध्यक्ष महोदय, मेरे मुद्दे का उत्तर नहीं भाया है । मैं ने भ्राप को लिख कर भेजा है उसी के बारे में पूछूगा । सब से पहले परिवार नियोजन के बारे में मैं एक बात कहना चाहता हू । मंत्री महोदय यह न समझे कि मैं उसका विरोधी हूं लेकिन पता नहीं क्या बात है कि यह सरकार जिस किसी भ्रच्छी चीज को छूती है, भ्रमृत को भी छूती है तो वह जहर बन जाता है । भ्रध्यक्ष महोदय, मेरे पास एक चिट्ठी* भ्राई है एक गरीब भ्रादमी की भ्रौर उन्होंने मुझ को लिखा है कि उस के साढे 14 साल के लडके पर निर्बीजीकरण का भ्रापरेशन किया गया, किसी मामूली डाक्टर के द्वारा नहीं, मद्रास जनरल हस्पताल के जो भूतपूर्व डीन है । उनके द्वारा यह किया गया । मैं उनसे यह निवेदन करूगा भ्रौर क्यो करते हो, 14 साल के लडके का निर्बीजीकरण का भ्रापरेशन एक बहुत ही दर्दनाक कहानी है मैं कोई परिवार नियोजन का शत्रु नहीं । भ्रध्यक्ष महोदय, मैं इस के बारे मे केवल इतना ही कहूगा कि ट्रांजिस्टर देना, पैसा देना, रेडियो देना यह सारे प्रलोभन जो भ्राप दिखा रहे हैं उनका कहीं दुरुपयोग तो नहीं हो रहा है ? इसके बारे में भ्राप को देखना है कि बच्चों

*Placed in Library See No. LT- 1169/67

[श्री मधु लिमये]

और दूसरो पर इस तरीके की सख्त किया नही की जावेगी । इसके बारे में आप आदेश दें और जो केस मैंने आप के पास भेजा है उस के बारे मे आप कार्यवाही कीजिये यह तो एक बात हो गयी ।

दूसरा मेरा मामला सूचना मत्रालय के बारे में है । अध्यक्ष महोदय, न्यूज प्रिंट के बारे में कोटा आदि देना इस मत्रालय का काम है और पिछली बार इस सदन मे 127 अखबारो की सूची दी गई थी जिनके बारे मे शिकायते आई थी कि उन्होने न्यूजप्रिंट का दुरुपयोग किया । जो मै शिकायत पेश कर रहा हू वह उस फेरिस्त मे नही आई थी । यह प्रभात नाम का दैनिक है अहमदाबाद का । यह 18,000 अपना सरकुलेशन दिखाता है और उसी के साथ एक साप्ताहिक पत्र भी दिखाता था जिसका नाम है नवसौराष्ट्र । दोनो मे अध्यक्ष महोदय, कोई फर्क नही है वही अखबार जिसका कि 18,000 का सरकुलेशन दिखा कर न्यूजप्रिंट लिया गया मजमून मे कोई फर्क नही, केवल नाम मे फर्क है, प्रभात और नवसौराष्ट्र । मुरारजी भाई गुजराती अच्छी तरीके से पढ़ते हैं इसलिए आपकी इजाजत से मै टेबुल पर रखने वाला हू

अध्यक्ष महोदय जरूरत नही है ।

श्री मधु लिमये · इसीलिए तो आप से पूछा है । इसी तरीके से इस अखबार का जनता सस्करण भी निकलता है । वह भी बिलकुल एक फर्जी और बोगस चीज है और उस के बारे मे मेरी माग है कि मत्री महोदय उस की जाच करे और जल्दी करे । इस के बारे मे एक गलत बयानी भी हो गयी है वह भी आप शुद्ध करे ।

अध्यक्ष महोदय, एक तीसरा मामला मैं लिक्विड एमोनिया के बारे में उठाना चाहता हू । मैने इस के बारे मे अध्यक्षीय निर्देश 115 के मातहत एक नोटिस दिया था । मत्री जी का जो जवाब आया है वह मेरे पास भेज दिया गया है और मत्री महोदय चालाकी क्या करते है कि "हम ने जो उत्तर दिये थे वह नाइट्रोजनस फर्टिलाइजर्स के बारे मे दिये थे"। मत्री महोदय कहते हैं कि नाइट्रोजनस फर्टिलाइजर्स की पैदावार के लिए लिक्विड एमोनिया विदेशो से नही मगाया जायेगा लेकिन यह प्रश्न पूछा गया हम लोगो के द्वारा सभी किस्म के उर्वरको के बारे मे । अगर उन की ओर आप ध्यान देंगे, यह वाद-विवाद मे आ चुका है, उसमे कोई फर्क नही था, नाइट्रोजनस फर्टिलाइजर्स और फासफेटिक फर्टिलाइजर्स मे जो फर्क मत्री अब कर रहे है। जानबूझ कर अनजाने मे कहिये या गलत ढग से कहिये, उन के द्वारा जो बाते कही गई उस से सदन गुमराह हुआ और मैने जब एक पूरक प्रश्न पूछा कि क्या बम्बई की किसी फर्म का कुवैत वालो के साथ कोई समझौता हो रहा है और उस का आधार लिक्विड एमोनिया की आयात रहेगा तो मत्री जी ने इस बात का स्वीकार किया है । मै मत्रियो का यह सलाह देता हू या प्रधान मत्री की और आप की मारफत, और मेरी यह प्रेमपूर्वक सलाह है, उन लोगों को कि जब हमारी ओर से सवाल पूछे जाते है तो उन का वह सीधा, साफ और व्यापक जवाब दे । जब उन की गलत बयानी पकड मे आती है तब इस तरह की जादू कर वह सफाई न दे हम तो सवाल पूछते है पूरे फर्टिलाइजर्स के बारे मे, बाद मे कहते है कि मेरा जवाब तो नाइट्रोजनस फर्टिलाइजर्स के बारे मे था, फासफेटिक फर्टिलाइजर्स के बारे मे नही था। मैं समझता हू कि वित्त मत्रालय और पैट्रोलियम मिनिस्टरी मे इस सम्बन्ध मे वाद विवाद हो रहा है । अखबारो मे यह बात आ चुकी है, दोनो मिल कर फैसला करे या प्रधान मत्री दखल देकर फैसला करायें । इसलिए मैं नेतृत्व

की बात करता था। प्रधान मंत्री को अपना रोल अदा करना चाहिए। सदन के सामने आये यह सारी चीज।

अब मेरा चौथा मामला आता है। यहां मैंने एक सवाल उठाया था व्यापार मंत्रालय का लेकर कि यह जो इंडियन कौटन मिल्स फेडरेशन है उस के द्वारा आयात की हुई रूई पर लेवी लगायी जाती जा कि असल मे टैक्स है। मैंने उन का ध्यान खींचा था पब्लिक एकाऊन्ट्स कमेटी की रपट पर जिसके बारे मे मुराजी भाई ने कहा कि सारी बाते हम पबलिक एकाउट्स कमेटी की नहीं मानते। उस झंझट मे मैं नही जाना चाहता....

Shri Morarji Desai: I did not say about this particular thing.

Mr. Speaker: You can reply later, Mr Desai.

श्री मधु लिमये : पूरा सुन लीजिये। मै कोई टीका नही कर रहा हू।

Shri Morarji Desai: May I say that what is in correspondence between the PAC and the Government cannot be discussed here

श्री मधु लिमये : यह तो मै भी कह रहा था। मतभेदों का जिक्र उस वक्त आप ही ने किया।

Shri Morarji Desai: I am also saying the same thing At that time, I had only said that there are occasions when Government differs from the PAC, and then gives what it has to say, to the PAC That is all that I had said.

श्री मधु लिमये : अध्यक्ष महोदय, मै केवल उल्लेख कर रहा था। आज मे दी इंडियन कौटन मिल्स फेडरेशन के द्वारा जो चिट्ठी* सभी मिलो को लिखी गई थी उस की आप की अनुमति से एक प्रति मेज पर रख रहा हूं जिससे पता लगेगा कि यह वालिंटैरी लैवी नहीं थी। यह टैक्स था क्योंकि आयात करने का कोटा प्राप्त करने के लिए इन को सर्टिफिकेट लेना पड़ता था। इंडियन कौटन मिल्स फेडरेशन से जब यह सर्टिफिकेट प्राप्त होता था कि इन्होंने फीस दे दी है, मिलों ने टैक्स दिया है तभी जाकर अध्यक्ष महोदय, टैक्स टाइल कमिश्नर इन को कोटा देता था। वालिंटैरी होता तो इस तरीके के सर्टिफिकेट की शर्त नहीं होती। पबलिक एकाउटस कमेटी कोई मूर्ख समिति नही है। इसलिए उस समिति ने कहा था कि यह टैक्स है। अब मै उस की चर्चा नही करता। व्यापार मंत्री इस वक्त उपस्थित है इसलिए मै उन की सेवा म आप की मार्फत यह जो फेडरेशन का पत्र है यह प्रस्तुत करता हू। अध्यक्ष महोदय, उस से बिलकुल बात साफ हो जायगा कि यह टैक्स है। इस के सम्बन्ध मे मैं केवल इतना हो कहूंगा कि 6 साल म 50 करोड रुपया इस तरह जमा किया गया। अभी मैंने कुछ दोस्तों से बातचीत करते हुए कुछ हिसाब लगाया कि अगर एक एकड रुई पर हर साल 200 रुपया आप लगाते तो उस मे शायद दुगना उत्पादन हो जाता। और इस पैसे का, 50 करोड़ रुपये का इस्तेमाल अगर 4 लाख एकड भूमि पर हर साल 200 रुपये लगा कर रुई की पैदावार बढ़ाने के लिए सरकार की मार्फत किया जाता, फेडरेशन की मार्फत नही, तो रुई का उत्पादन बहुत बढ जाता। यह तो, अध्यक्ष महोदय, आप मानेंगे कि हमारा रचनात्मक सुझाव है।

अध्यक्ष महोदय, अब मेरा पाचवा नुक्ता आता है, यह पुरानी बात नही है मैं नई बात कह रहा हूं, पुरानी बात नही कह रहा हू। इस सदन को कई बार भूतपूर्व गृह मंत्री और वर्तमान गृह मंत्री ने आश्वासन दिया है कि यह मोहित चौधरी और सुनील दास जासूसी काण्ड है उस की जाच करने का और मुकद्दमा चलाने का काम खुद केन्द्रीय सरकार करेगी। यह आश्वासन दिया गया

*Placed in Library. See No. LT-1169/67.

[श्री मधु लिमये]

था। कुछ रोज पहले मैंने अखबारों में पढ़ा कि जब डी० एस० पी० को बार बार पुकारा गया, जब यह केस आया तो वह हाजिर नहीं रहा इसलिए इस केस को खारिज किया गया है। तो गृह मंत्री जी से मैं केवल इतनी ही सफाई चाहता हू कि इस तरीके का जब महत्वपूर्ण मामला आया, देश की सुरक्षा का मामला, तो यह साहब गैरहाजिर कैसे रहे? कानून मे नया केस दर्ज करने मे कोई बाधा उत्पन्न होगी, क्या यह गैर कानूनी हो जायगा? क्या वह आश्वासन देने के लिए तैयार हैं कि सैंट्रल ब्यूरो आफ़ इनवैस्टिगेशन इस तरीके से इस केस को चलायेगा जिससे जो दोषी है उन को वर्तमान कानूनों के अनुसार सजा दिलवायी जायेगी? आखरी बात अब मैं देश की विदेशी मुद्रा बचाने के लिये कह रहा हू। बोहरा कम्यूनिटी के एक नौजवान आदमी है मैं उन की तारीफ करना चाहता हू क्योंकि मुसलमानो में सामाजिक सुधार के लिये आन्दोलन करने वाले, दो विवाहों या तीन विवाहों के मामले में, या दूसरे मामलो मे बहुत कम नौजवान हैं, और इस सदन को उन के प्रति सहानुभूति और हमदर्दी दिखलानी चाहिये। भारतीय बोहरा समाज के यह नवयुवक नोमन कंट्रैक्टर हैं। इन बोहराओं के जो हाई प्रीस्ट है, पुराने जो सैफुद्दीन साहब थे, उन का तो इन्तकाल हो गया है लेकिन इस वक्त जो हाई प्रीस्ट हैं, और उन की नस्ल के हैं, उन के जो सारे कारनामे है उन के खिलाफ वह मामलो को उठाते रहते है, उन्होंने जो कुछ कहा है, वह मैं सदन के सामने पत्र*कर रहा हू। यह पूर्वी अफ्रीका मे छप रहा है और वहां चर्चायें हो रही हैं कि जो भारतीय बोहरा लोग है उन लोगों से उन्होंने करीब करीब 5 लाख अंग्रेजी पाउंड, पाउंड स्टर्लिंग नजराने या जकात मे वसूल किये हैं। श्री चागला का इसके बारे मे एक जजमेंट है।

एक माननीय सदस्य : जकात काफिरों से लेते है।

श्री मधु लिमये : वह जो कुछ कहते हैं, वह बतला रहा हूं। मैं तो फारसी और अरबी जानता नहीं। लेकिन मेरी तुच्छ राय में जकात एक किस्म का टैक्स है। यह जकात इकट्ठा किया जाता है बोहरा लोगों से, और उनके धर्म प्रमुख ने 5 लाख पाउंड लिये है। मैं एक्सचेन्ज रेट से इतना ज्यादा वाकिफ नहीं हू, लेकिन शायद यह एक करोड़ रुपये से ज्यादा हो जायेगा अवमूल्यन के बाद। यह 1 करोड़ का मामला है, और शायद काले बाजार में और भी ज्यादा मूल्य रुपये मे इसका होगा। यह जो मामला है उस के बारे मे पूर्वी अफ्रीका के अखबारो में जो कुछ छपा है, मैं उस को पढ़ कर सुनाता हू :

> "The high-priest who came here in 1963 thus amassed not less than half a million pounds and took all away for credit to his bank accounts in Europe."

वह शिकायत कर रहे है कि यह पैसा हिंदुस्तान में नहीं आया। अफ्रीका के बोहराओं से यह पैसा इकट्ठा कर के किया गया यूरप में उन का जो बैंक अकाउंट है उस में चला गया।

> "At the time of his departure from Nairobi, he announced the establishment of a Saifi Foundation and promised to pay £50,000 which is less than 10 per cent of what he collected from the community and that small sum had to be divided between Kenya, Uganda, etc. Even that paltry sum was not yet been paid."

यह सारा पैसा युरोप मे उन के बैंक अकाउंट मे है। इस धर्म प्रमुख पर बड़े बड़े लोगो का आशीर्वाद रहा है। आज नोमन कंट्रैक्टर की मैं खुले दिल से तारीफ करना चाहता हू। जब ऐसे नौजवान हर एक समाज से हिन्दू समाज मे, ईसाई समाज मे, पारसी समाज मे और मुसलमान समाज मे अन्याय के खिलाफ लड़ने तथा समाजिक सुधार

*Placed in Library. See No. LT-1169/67.

खाने के लिये धावेंगे तो मुझे विश्वास है कि यह देश तरक्की के रास्ते पर जायेगा।

Mr. Speaker: It is not as if Mr Madhu Limaye was making a speech. Some Members were having a wrong impression. (*Interruptions*)

Shri Morarji Desai: The Home Minister and Minister for Information and Broadcasting, who are here, will reply to their points

Mr Speaker: I have absolutely no objection.

The Minister of Information and Broadcasting (Shri K. K. Shah). The question of preventing black-marketing in newsprint by newspapers is continuously engaging the attention of Government As a result of the suggestion made in Parliament one team was appointed in 1959 and two more teams were appointed also in 1965 In spite of the handicap that we have no power to call for the accounts of third parties 2641 papers' circulation was examined from 1960 to 1966 As a result of these checks a reduction of 43,52,855 copies in circulation was made which led to a saving of foreign exchange to the extent of Rs 87 4 lakhs I will give you figures to show what efforts were made In 1960 61 206 papers were checked and circulation was reduced by 7 22,699 In 1962, 172 papers were checked and circulation was reduced by 5 28 515 In 1963, 467 papers were checked and circulation was reduced by 7 22 699 In 1962, 172 papers were checked and circulation was reduced by 6,63 190 In 1965, 680 papers were checked and circulation was reduced by 5,68 210 and in 1966, 698 papers were checked and circulation was reduced by 9,43,066 This will show that we have been doing everything posisble to check the circulation

I now come to the two papers to which my hon friend referred New Prabhat Publicity Company, Ahmedabad are the proprietors of *Prabhat* a Gujarati daily and *Navasaurashtra* Gujarati weekly Their circulation was checked in 1961-62. Even though their claim was of 15,403 it was after checking reduced to 8,500 Again their circulation was checked in 1965, of both *Prabhat* and *Navasaurashtra*, Their claim of 4,000 and 8,000 was reduced to only 6,000 copies so far as *Prabhat* is concerned and no circulation was permitted of *Navasaurashtra*.

The Minister of Home Affairs (Shri Y. B Chavan): Sir, I would only give certain facts for the information of the hon House on the point raised by Shri Madhu Limaye As the House remembers, I had given this information that the CBI took over investigation from the West Bengal Government in October, 1966 The investigation was completed in the month of June and a complaint was filed with the court of a Magistrate in Calcutta 5th July was fixed as the date for appearance of the accused The hon Member is aware of the procedure of the court, when the first date is fixed it is for the appearance of the accused On 5th July the Investigating Officer who is a DYSP could not reach Calcutta in time He could not leave Delhi as he was also engaged in another important investigation case He had asked the other DYSP to attend who was also involved in this case. The Public Prosecutor was also asked to remain present They remained present Out of the four accused persons three only were present and the main accused was not present. The magistrate naturally has his own discretion and he discharged the accused In order to get over this unforeseen difficulty it was decided that a fresh complaint should be filed again The Additional Presidency Magistrate has taken cognizance of this and has fixed 29th July for appearance of those persons So the case has been filed again I personally went into the case of the absence of the concerned Investigating Officer, and I found it was not due to his negligence, he certainly thought that

[Shri Y B Chavan]

possibly the accused were not likely to be present and he asked the other Investigating Officer to be present I would like to assure the House that this is a very important case and we will certainly give the necessary attention to it

Shri K. K. Shah: Sir, I would like to make one correction The first team was appointed not in 1959 but in 1960

श्री स० मो० बनर्जी आप ऐसा जवाब दीजिये कि हम भी नाराज न हो और आप भी नारज न हो ।

Shri Morarji Desai My hon friend Shri Banerjee has raised two questions He expects and he tells me that I should give him a reply which will please him or satisfy him The only reply that will satisfy him is that I grant his request Sir I am not in a position to day to say anything about it because Government has not yet taken a decision about this And it will take a little time to take a decision because it is not a small matter, it is a very important matter, concerning so many employees concerning the interests of the whole country and concerning the whole economy of this country

Shri S M. Banerjee Why don't you meet them?

Shri Morarji Desai I have not refused to meet them I received the request only yesterday or day before yesterday

Shri S. M. Banerjee: I delivered the message on the 16th

Shri Morarji Desai· May be 16th, I do not know ·But I got it only yesterday with me I may also tell them that as long as Government have not taken a decision, I can only hear them, I could not usefully discuss anything And yet if they want to see me I am prepared to see them It is not a question of not seeing them I have not refused to see anybody Why should I refuse to see anybody I have the courage to say "no", if it is necessary Therefore, I never refuse to see anybody

Shri S. M. Banerjee: Sometimes you refuse to see reason

Shri Morarji Desai: On refusing to see reason, well it is not for me to say anything

Shri S. M. Banerjee: Let the Speaker arbitrate on this

Shri Morarji Desai: *I accept that* But I hope after that the hon Member will be wiser and will not repeat this charge

Then the question of LIC comes, the impending or threatened strike of 40 000 LIC employees LIC is an autonomous corporation and government does not look to their affairs in these matters Therefore, it is for the LIC to look after this and not for me to add anything But, there too, if somebody wants to see me, I will see him and tell him "please go and discuss it with the LIC" I will hear them patiently but in the end I could give only that reply Therefore, even if these people want to see me, I will be happy to see them Why not? Why should I refuse them?

Shri S M. Banerjee· The question is about automation Do not get irritated

Shri Morarji Desai· Irritated? I thought it was left to the hon Member

Shri S M. Banerjee: I thought it was my monopoly Now I have to share it

Shri Morarji Desai. When was I irritated?

Shri S. M Banerjee: Please have it de novo

Shri Morarji Desai: Is it the way in which he makes these charges that makes me irritated? I am not at all irritated. Still, he says I am irritated I have always smiled, not laughed at him, but I have smiled So, this is not right

Then I come to the questions raised by Shri Madhu Limaye The questions about newsprint, foreign exchange and about Pakistani spy case have been answered I have also intervened and said that the question about the voluntary levy was discussed here once and I have said something about it But today, as this is in correspondence between the PAC and the Government I cannot say anything more about it here This cannot be discussed here That is all I have to repeat

श्री मधु लिमये : यह जरूर पढ़िये जो अभी मैं रख रहा हूं, इण्डियन राइट्स फिल्म फेडरेशन का ।

Shri Morarji Desai: I will certainly read it very carefully, as I have given proof to my hon friend that I will read all his letters very carefully

Then he raised the question of policy with regard to liquid ammonia for fertilizers As the policy is not yet decided, I cannot make any statement about it, I cannot say anything about it It is being very carefully considered and will be decided shortly That is all I can say

Then the only question remains about the leakage of foreign exchange by Burhaluddin, Head Priest of the Bohras by his activities I heard about this only last week, and after that I have been trying to find out what the facts are, because this is a case which is more than a year and a half old and I do not know exactly how it stands But it does not refer to the present Mulla Saheb It refers to his father, Dr Saiffuddin.

श्री मधु लिमये : अभी यह बता रहा हूँ कहते है ।

Shri Morarji Desai: I will certainly try to find out what it is I can assure my hon friend that if any offences are committed, Government will not condone it That is all that I can say Beyond that I do not think I have got to say anything

Mr. Speaker: The question is

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1967-68, be taken into consideration"

The motion was adopted

Mr Speaker: Now I will put all the clauses to the vote of the House The question is

"That clauses 2 and 3, the Schedule, clause 1, the Enacting Formula and the Title stand part of the Bill"

The motion was adopted

Clauses 2 and 3, the Schedule, clause 1, the Enacting Formula and the Title were added to the Bill

Shri Morarji Desai: Sir, I beg to move

"That the Bill be passed"

Mr. Speaker: The question is

"That the Bill be passed"

The motion was adopted

18.56 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Monday July 24 1967/Sravana 2, 1889 (**Saka**)*